HIGH COURT FOR THE STATE OF TELANGANA
(Special Original Jurisdiction)

TUESDAY, THE TWENTY FOURTH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION Nos.16189, 16245, 16346, 16361, 16364, 16374 and 16376 of 2025

WRIT PETITION NO: 16189 OF 2025

Between:

M/s. South East Enterprises, 4th Floor, Plot No.51,52, Prashanti Nagar, Kukatpally, Rangareddy, Hyderabad, Telangana-500072, Rep.by its Proprietor Rahul Raj Kumar Reddy Madithati.

...PETITIONER

AND

1. The Assistant Commissioner of State Tax (Enforcement), Enforcement wing, O/o Chief Commissionerate of State Tax, Commercial Taxes Building, Nampally, Hyderabad - 500004.
2. The Commissioner of State Tax, Government of Telangana, Commercial Taxes building, Nampally, Hyderabad.
3. The State of Telangana, Rep. by its Principal Secretary to Government, Revenue (CT-II) Department, Secretariat, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction more particularly in the nature of MANDAMUS declaring the action of the 1st respondent in passing the impugned order dated 26-06-2023 for the financial year 2017-18 as illegal, arbitrary, high-handed, without authority of law and jurisdiction, barred by limitation, and in violation of the principles of natural justice and nonest in law as it did not contain the physical or digital signature of the 1st respondent and hopelessly time barred and set aside the same.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings Including any recovery proceedings through coercive measures by the 1st respondent in pursuance of the impugned order, dated 26-06-2023 for the financial year 2017-18 pending disposal of this Writ Petition.

Counsel for the Petitioner: SRI V. BHASKAR REDDY, SENIOR COUNSEL FOR SRI V. SIDDHARTH REDDY

Counsel for the Respondents: SRI CHAITANYA KIRAN, AGP REPRESENTING SRI SWAROOP OORILLA, SPECIAL GOVERNMENT PLEADER FOR STATE TAX

WRIT PETITION NO: 16245 OF 2025

Between:

M/s. Ambika Bio Kare. A Partnership firm, Plot No. 8-2-603, Road No. 10, Banjara Hills, Hyderabad, Telangana - 500032 Represented by its partner and Authorized Signatory Venkata Siva Kalyan S/o. Narsimha Murthy Aged about 38 Years Occ. Business

...PETITIONER

AND

1. The Assistant Commissioner of State Tax, Jubilee Hills - 1, Punjagutta, Hyderabad. Telangana
2. Commissioner of Commercial Taxes, State of Telangana, C.T Complex, Nampally, Hyderabad- 500001
3. State of Telangana Through Principal Secretary to Government Revenue Department (Commercial Tax), Hyderabad, Telangana
4. HDFC Bank, Address, No 4/89/G/A/B/1A, Somu Residency, NH 7, Petbasheerabad, Opposite Diwan Dhaba Medchal Malkajgiri - 500055 Rep by its Manager
5. Union Bank, Jayabheri park road kompally, H 3-99, nh-7, Nagpur highway, Kompally, Telangana 500014 Rep by its Manager

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass a writ order or direction, more particularly in the nature of a writ

of mandamus declaring the Show Cause Notice dated 30/05/2022 bearing Ref No. ZD360522019608D (Annexure P2) and its consequent Order bearing Reference No. ZD3608240862353 (Annexure P1) dated 22/08/2024 for the Financial Year 2019-20 and Consequent Bank attachment notice dated 24/05/2025 as being void, illegal, arbitrary, violative of Articles 14, 19, 21 and 265 of the Constitution of India, violative of principles of natural justice, and without authority of law and consequently set aside the same.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further action including collection of tax pursuant to the Show Cause Notice dated 30/05/2022 bearing Ref No. ZD360522019608D (Annexure P2) and its consequent Order bearing Reference No. ZD3608240862353 (Annexure P1) dated 22/08/2024.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Bank Attachment issued in Form GST DRC 13 dated 24/05/2025 by the Respondent No. 1 to Respondent No. 5 Bank.

Counsel for the Petitioner: SRI M. NAGA DEEPAK

Counsel for the Respondents No.1 to 3: SRI CHAITANYA KIRAN,
AGP REPRESENTING
SRI SWAROOP OORILLA,
SPECIAL GOVERNMENT PLEADER FOR STATE TAX

Counsel for the Respondent Nos.4 & 5: --

WRIT PETITION NO: 16346 OF 2025

Between:

AJS MEDIA PRIVATE LIMITED, Rep.by its Director Syed Mohd Omer Quadri S/o. S.A. Jabbar Quadri, Aged about 39 years, Occ: Business, R/o. H.No. 11-5-415/B, First Floor, Red Hills Hyderabad, Telangana- 500 004.

AND .. **PETITIONER**

1. The State of Telangana, Rep.by its Principal Secretary, Revenue (CT Dept.), Dr. B.R. Ambedkar Telangana Secretariat, Saifabad, Hyderabad
2. The Commissioner of Commercial Taxes, Telangana, C.T. Complex, Nampally, Hyderabad- 500 001.
3. The Assistant Commissioner (ST), ABIDS, Abids Circle, Hyderabad, Telangana.

...**RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order, or Direction more particularly one in the nature of WRIT OF CERTIORARI, setting aside the impugned order dated- 23.04.2025 passed by Respondent No.2 rejecting the condonation of delay application, and consequently direct the Respondent No.2 to hear the Appeal on order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case and in the interest of Justice and equity.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to dispense with filing of the certified copy of the order dated- 23.04.2025 passed by Respondent No.2 in the interest of Justice.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order Dt. 21.05.2024 in order No.

ZD360524038859Y passed by the respondent No.3, pending disposal of the Writ Petition.

Counsel for the Petitioner: SRI SYED SHAKEER PASHA

Counsel for the Respondents: SRI CHAITANYA KIRAN,
AGP REPRESENTING
SRI SWAROOP OORILLA,
SPECIAL GOVERNMENT PLEADER FOR STATE TAX

WRIT PETITION NO: 16361 OF 2025

Between:

M/s. Xero Energy Engineering Solutions Private Limited, rep. by its Director, Mr. Mohammed Abdul Muqeeth Mahkri, # 12-2-458/8, Hill Colony, Mehdipatnam, Hyderabad-500 028, Telangana.

...PETITIONER

AND

1. Assistant Commissioner (State Taxes), Mehdipatnam-I Circle, Charminar Division, Hyderabad, Telangana.
2. State of Telangana, rep. by its Secretary to Government (Revenue), State Tax Department, Secretariat, Hyderabad.
3. Union of India, rep. by its Secretary (Revenue), North Block, New Delhi.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased toto issue a Writ of Mandamus or any other appropriate writ or order or direction by setting aside the impugned show cause notice dated 31.1.2024 of the 1st Respondent along with proceedings in Form DRC-01 vide Ref.No. ZD360124047336K dated 31.1.2024 and impugned proceedings in Form DRC-07 vide Ref.No.ZD3604240842882 dated 30.4.2024 issued by the 1st Respondent for the tax period April, 2018 to March, 2019 without having any signatures as illegal and contrary to the provisions under the Central Goods and Service Tax Act, 2017 and the Telangana Goods and Services Tax Act, 2017, and void in absence of non-compliance of Rule 142 (1A) of the Central Goods and Service Tax Rules, 2017 and Telangana Goods and Services Tax Rules, 2017.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings pursuant to the impugned order dated 30.4.2024 along with proceedings in Form DRC-17 vide Ref.No.ZD 3604240842882 dated 30.4.2044 issued by the 1st Responcent for the tax period April, 2018 to Mardi, 2019 under the Central Goods and Service Tax Act, 2017 and the Telangana Goods and Services Tax Act, 2017, pending disposal of the Writ Petition as otherwise the Petitioner will be put to severe loss and hardship.

Counsel for the Petitioner: SRI K. P. AMARNATH REDDY

Counsel for the Respondents No.1: SRI CHAITANYA KIRAN,
AGP REPRESENTING
SRI SWAROOP OORILLA,
SPECIAL GOVERNMENT PLEADER FOR STATE TAX

Counsel for the Respondent No.2: Ms. B. KAVITA YADAV,
STANDING COUNSEL FOR CENTRAL GOVERNMENT

Counsel for the Respondent No.3: SRI GADI PRAVEEN KUMAR,
DEPUTY SOLICITOR GENERAL OF INDIA

WRIT PETITION NO: 16364 OF 2025

Between:

Mid Land Bakers and Confictioneries, Rep. by its Sole Proprietor Srinivas Chigullapally, H.No 13/1/281, Raj eev Nagar X Roads, Mothinagar, Hyderabad. Telangana- 500018

...PETITIONER

AND

1. The Asst. Commissioner (ST), Vengalarao Nagar 1 Circle, Punjagutta Division, T.G.
2. The Commissioner of State Tax, The State GST Department, State GST Commissioner Office Nampally, Opp. to Gandhi Bhavan, Hyderabad.
3. The State of Telangana, Rep. by its Principal Secretary, Revenue (CT) Department, Hyderabad.
4. Union of India, Through Joint Secretary, Department of Revenue, Ministry of Finance, North Block, New Delhi-110001
5. The Branch Manager State Bank of India Prashant Nagar Kukatpally Branch Hyderabad - 500072

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ of Mandamus or any other appropriate writ, or order or direction declaring, that the impugned Order vide reference No ZD360824082797N dt. 22.08.2024 and Show cause notice vide reference No. ZD3605240853746 dt. 31.05.2024 cannot be sustained as the impugned Order and Show cause notice are unsigned i.e. were neither digitally signed nor verified through e-signature as envisaged/specified under rule 26(3) of CGST rules, 2017 and are to be set-aside.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 1st and the 5th Respondent to lift the bank attachments made pursuant to operation of Form GST DRC-13 vide dated 12.03.2025 as otherwise, the Petitioner will be put to severe loss and hardship.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Order-in Form GST DRC-07 vide reference No. ZD360824082797N dt. 22.08.2024 issued by the 1st Respondent, passed for the tax period 2019-20 under the provisions of the Act.

Counsel for the Petitioner: SRI JAI KISHAN SOLANKI

Counsel for the Respondents No.1 to 3: SRI CHAITANYA KIRAN,
AGP REPRESENTING
SRI SWAROOP OORILLA,
SPECIAL GOVERNMENT PLEADER FOR STATE TAX

Counsel for the Respondent No.4: SRI GADI PRAVEEN KUMAR,
DEPUTY SOLICITOR GENERAL OF INDIA

Counsel for the Respondent No.5: --

WRIT PETITION NO: 16374 OF 2025

Between:

1. M/s. Highbrow Audio Visual Services Private Limited, 2-91/6/D1, Opp. Green Business Center, Hi-tech City, Hyderabad, Telangana, 500084 Represented by its Managing Director, Shri Sreecharan Atluri, S/o Balaprasad Atluri, Aged 43 years, R/o Villa No.59, Myscape Courtyard, Road Finance District, Puppalaguda K.V. Rangaready, Telangana- 500 089
2. Shri Sreecharan Atluri, S/o Balaprasad Atluri, Aged 43 years, R/o. Villa No.59, Myscape Courtyard Road Finance District, Puppalaguda, K.V Rangaready, Telangana- 500 089
3. Bala Prasad Rao Atluri, S/o. Atluri Purnasundar Rao Aged 71 years, R/o. Villa No.11, Green Meadows, Accurate Wind Chimes Main Road, Narsingi, Gandipet, K.V Rangaready, Telangana- 500 089

AND ...**PETITIONERS**

1. The Assistant Commissioner of State Tax, Madhapur Division, Madhapur-4 Circle, 7th floor Gagan Vihaar building, Nampally, Hyderabad - 500 001
2. State of Telangana, Through Principal Secretary to Government Revenue Department (Commercial Tax), Hyderabad, Telangana
3. ICICI Bank Limited, Madhapur branch, Door No 2-92-2/9, Stone Ridge Center, Opp. Google, Main Road, Kondapur, Hyderabad - 500033 Represented by its Manager
4. HDFC Bank Limited, Hitech city-2 branch, Stone Ridge Center, Opp. Google, Main Road, Kondapur, Hyderabad - 500033 Represented by its Manager
5. Axis Bank Limited, Narsingi Branch, 7-69/1/A, Plot Number132, Narsingi, Gandipet, K. V Ranga Reddy, Telangana- 500075 Represented by its Manager

...**RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order, or direction more particularly one in the nature of a Writ of Mandamus declaring a) That impugned Order in Form DRC 07 vide No. ZD360824127118B, dated 29.08.2024 passed by the Respondent No.1 under the provisions of CGST/TGST Act, 2017 as being void, arbitrary, illegal, without jurisdiction, violative of the principles of natural justice apart from being violative of Articles 14, 19(1)(g) and 265 of the Constitution of India, and to consequently set aside the same and pass such further or other order(s) as this Hon'ble Court may deem fit and proper in the circumstances of the case. b) That impugned recovery notice issued in Form DRC-13 dated 17-01-2025 issued by the

Respondent No.1 to the Respondent No. 3 to 5 under the provisions of CGST/TGST Act, 2017 as being void, arbitrary, illegal, without jurisdiction, violative of the principles of natural justice apart from being violative of Articles 14, 19(1)(g) and 265 of the Constitution of India, and to consequently set aside the same.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay operation of impugned Order in Form DRC 07 vide No. ZD360824127118B, dated 29.08.2024 passed by the Respondent No.1.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend impugned notice issued in Form DRC-13 dated 17-01-2025 issued by the Respondent No.1 to the Respondent No. 3 to 5.

Counsel for the Petitioner: M/s P. V. PRASAD ASSOCIATES

Counsel for the Respondents No.1 & 2: SRI CHAITANYA KIRAN,
AGP REPRESENTING
SRI SWAROOP OORILLA,
SPECIAL GOVERNMENT PLEADER FOR STATE TAX

WRIT PETITION NO: 16376 OF 2025

Between:

1. M/s. Highbrow Audio Visual Services Private Limited, 2-91/6/D1, Opp. Green Business Center, Hi-tech City, Hyderabad, Telangana, 500084 Represented by its Managing Director, Shri Sreecharan Atluri, S/o Balaprasad Atluri, Aged 43 years, R/o. Villa No.59, Myscape Courtyard, Road Finance District, Puppalaguda, K.V. Rangaready, Telangana - 500 089
2. Shri Sreecharan Atluri, S/o Balaprasad Atluri. Aged 43 years, R/o. Villa No.59, Myscape Courtyard, Road Finance District, Puppalaguda, K.V. Rangaready, Telangana- 500 089
3. Bala Prasad Rao Atluri, S/o. Atluri Purnasundar Rao, Aged 71 years, R/o. Villa No.11, Green Meadows, Accurate Wind Chimes Main Road, Narsingi, *Gandipet, K.V. Rangaready, Telangana*- 500 089

AND ..PETITIONERS

1. The Assistant Commissioner of State Tax, Madhapur Division, Madhapur-4 Circle, 7th floor Sagan Vihaar building, Nampally, Hyderabad - 500 001
2. State of Telangana, Through Principal Secretary to Government Revenue Department (Commercial Tax), Hyderabad, Telangana
3. ICICI Bank Limited, Madhapur branch, Door No 2-92-2/9, StoreRidge Center, Opp. Google, Main Road, Kondapur, Hyderabad - 500033 Represented by its Manager
4. HDFC Bank Limited, Hitech city-2 branch, Stone Ridge Center Opp. Google, Main Road, Kondapur, Hyderabad - 500033 Represented by its Manager
5. Axis Bank Limited, Narsingi Branch, 7-69/1/A, Plot Number 132, Narsingi, Gandipet, K. V. Ranga Reddy, Telangana- 500075 Represented by its Manager

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order, or direction more particularly one in the nature of a Writ of Mandamus declaring

a) That impugned Order in Form DRC 07 vide No. ZD360424089489R, dated 30.04.2024 passed by the Respondent No.1 under the provisions of CGST/TGST Act, 2017 as being void, arbitrary, illegal, without jurisdiction, violative of the principles of natural justice apart from being violative of Articles 14, 19(1)(g) and 265 of the Constitution of India, and to consequently set aside the same and pass such further or other order(s) as this Honble Court may deem fit and proper in the circumstances of the case.

b) That impugned recovery notice issued in Form DRC-13 dated 17-01-2025 issued by the Respondent No.1 to the Respondent Nos. 3 to 5 under the provisions of CGST/TGST Act, 2017 as being void, arbitrary, illegal, without jurisdiction, violative of the principles of natural justice apart from being violative of Articles 14, 19(1)(g) and 265 of the Constitution of India, and to consequently set aside the same.

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION Nos.16189, 16245, 16346, 16361, 16364, 16374 and 16376 of 2025

COMMON ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri V.Bhaskar Reddy, learned Senior Counsel appearing for learned counsel Sri V.Siddharth Reddy, learned counsel Sri M.Naga Deepak, Sri Syed Shakeer Pasha, Sri K.P.Amarnath Reddy, Sri Jai Kishan Solanki, and Sri P.Venkat Prasad, for the petitioners and Sri T. Chaitanya Kiran, learned Assistant Government Pleader representing Sri Swaroop Oorilla, learned Special Government Pleader appearing for State Tax and learned counsel Ms.B.Kavita Yadav, appearing for respondent No.2 in W.P.No.16361 of 2025.

2. Regard being had to the similitude of the questions involved, on the joint request of learned counsel for the parties, the matters are analogously heard and decided by this common order.

3. Learned counsel for the petitioners and learned Special Government Pleader for State Tax submitted that since the impugned notice(s) and order(s) are unsigned, the same may be

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay operation of impugned Order in Form DRC 07 vide No. ZD360424089489R, dated 30.04.2024 passed by the Respondent No.1.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend impugned notice issued in Form DRC-13 dated 17-01-2025 issued by the Respondent No.1 to the Respondent Nos. 3 to 5.

Counsel for the Petitioner: M/s P. V. PRASAD ASSOCIATES

Counsel for the Respondents No.1 & 2: SRI CHAITANYA KIRAN,
AGP REPRESENTING
SRI SWAROOP OORILLA,
SPECIAL GOVERNMENT PLEADER FOR STATE TAX

Counsel for the Respondent Nos.3 to 5: --

The Court made the following: COMMONORDER

set aside in view of the common order passed in W.P.No.21101 of 2024 & batch, dated 28.02.2025.

4. Accordingly, the impugned notice(s) and order(s) in these Writ Petitions are **set aside**. The consequential bank attachment(s), if any, shall also stand revoked. Liberty is reserved to the respondents to issue fresh show cause notice(s)/order(s) in accordance with law and, for undertaking this exercise afresh, the limitation will not be a hurdle for the respondents.

5. The Writ Petitions are **disposed of** without expressing any opinion on the merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Assistant Commissioner of State Tax (Enforcement), Enforcement wing, O/o Chief Commissionerate of State Tax, Commercial Taxes Building, Nampally, Hyderabad - 500004.
2. The Commissioner of State Tax, Government of Telangana, Commercial Taxes building, Nampally, Hyderabad.
3. The Principal Secretary to Government, Revenue (CT-II) Department, State of Telangana, Secretariat, Hyderabad
4. The Assistant Commissioner of State Tax, Jubilee Hills - 1, Punjagutta, Hyderabad. Telangana
5. The Commissioner of Commercial Taxes, State of Telangana, C.T. Complex, Nampally, Hyderabad- 500001
6. The Principal Secretary, Revenue (CT Dept.), State of Telangana, Dr. B.R. Ambedkar Telangana Secretariat, Saifabad, Hyderabad.
7. The Assistant Commissioner (ST), ABIDS, Abids Circle, Hyderabad, Telangana

8. The Assistant Commissioner (State Taxes), Mehdipatnam-I Circle, Charminar Division, Hyderabad Telangana.
9. The Secretary to Government (Revenue), State Tax Department, State of Telangana, Secretariat, Hyderabad.
10. The Asst. Commissioner (ST), Vengalarao Nagar 1 Circle, Punjagutta Division, T.G.
11. The Commissioner of State Tax, The State GST Department State GST Commissioner Office, Nampally, Opp. to Gandhi Bhavan Hyderabad.
12. The Joint Secretary, Department of Revenue, Ministry of Finance, Union of India, North Block, New Delhi-110001
13. The Assistant Commissioner of State Tax, Madhapur Division, Madhapur-4 Circle, 7th floor Gagan Vihaar building, Nampally, Hyderabad - 500 001.
14. One CC to SRI V. SIDDHARTH REDDY, Advocate [OPUC]
15. Two CCs to SRI SWAROOP OORILLA, Special Government Pleader for State Tax, High Court for the State of Telangana at Hyderabad. [OUT]
16. One CC to SRI M. NAGA DEEPAK, Advocate [OPUC]
17. One CC to SRI SYED SHAKEER PASHA, Advocate [OPUC]
18. One CC to SRI K. P. AMARNATH REDDY, Advocate [OPUC]
19. One CC to Ms. B. KAVITA YADAV, S.C. for Central Government [OPUC]
20. One CC to SRI GADI PRAVEEN KUMAR, Deputy Solicitor General of India [OPUC]
21. One CC to SRI JA KISHAN SOLANKI, Advocate [OPUC]
22. One CC to M/s P. V. PRASAD ASSOCIATES, Advocates [OPUC]
23. Two CD Copies

MP
BS

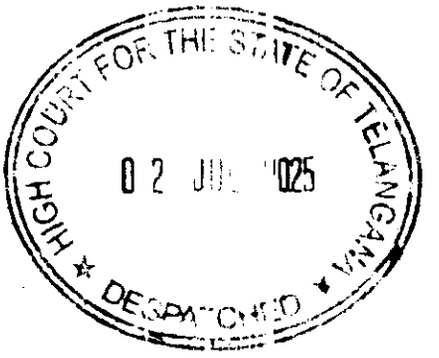
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HIGH COURT

DATED:24/06/2025

COMMON ORDER

W.P.Nos.16189, 16245, 16346, 16361, 16364, 16374 and 16376 of 2025



DISPOSING OF THE WRIT PETITIONS WITHOUT COSTS

(26)

kpr

02/7/25